

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 1768 -JK (LD) of 2022

DATED:- 07 - 04 - 2022

Sanction is hereby accorded to the appointment of Officer of Planning Development and Monitoring Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases including contempt petition, if any, indicated against each pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 07 - 04 - 2022

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Secretary to Government, PD & MD Department .
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Khursheed Ahmad Bhat)

Additional Secretary to Government

Annexure to the Government Order No.1768-JK(LD) of 2022 dated 07.04.2022

S.No	Number and Title of the case	OIC
1	WP© No. 912/2021 titled Nazir Ahmad Bhat V/s UT of J&K and Ors	Shri Subash Chander, Joint Director PD&MD
2	WP No. 1095/2021 titled Mohd Amin Wani Vs/ UT of J&K and Ors	

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